Annexure - 3
Aakriti Landcon Private Limited; CIRP commenced on 24.07.2026;
List of creditors as on 07.08.2026
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Rajasthan Gramin Bank (R.G.B.)	07-Aug-26	₹ 3,42,60,261.76	₹ 81,60,117.76	Term Loan / Credit Facility - Secured Financial Creditor (Form C)	₹ 81,60,117.76	₹ 81,60,117.76	No	4.37%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 2,61,00,144.00	The claimant has, in its own claim (Form C), stated that the amount claimed of Rs. 3,42,60,261.76/- is "subject to final reconciliation and revision upon detailed records." No calculation sheet or detailed working showing the manner of arrival at the said amount (break-up of principal, interest, penal interest, and other charges) has been provided along with the claim. In the absence of such calculation sheet, only the principal amount of the loan has been provisionally admitted
1	Total		₹ 3,42,60,261.76	₹ 81,60,117.76	-	₹ 81,60,117.76	₹ 81,60,117.76	-	4.37%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 2,61,00,144.00	

Note :

1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

6. Name of Personal Guarantors - 1. Shri Lalit Kishor Chaturvedi 2. Shri Late Purushottam Dayal Dubey 3. Shri Naresh Kumar Sharma

7. Equitable Mortgage:- Primary Security First Charge of entire Fixed & Current Assets of the company including EM of land measuring 7020.14 Sq Mtrs. situated at Khasara No. 92, 94 to 100 at Model Town Scheme and Plot No. 1A, 1B, 3, 4, 5, 6, 7, 8, 9 & 9A, at Royal Town, Kherli Phatak, Station Road, Kota in the name of company